

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

**CP No.692/2014
In
OA No.1777/2013
MA 2711/2015**

this the 22nd day of February, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. Shekhar Agarwal, Member (A)**

1. Shri Somdutta Sharma Dadhich
S/o Late Shri Bhudutt Sharma
R/o 11/123 Kalyan Puri
Eastern Region, Delhi – 110 091.
2. Shri Mahi Pal Singh
S/o Late Shri Jagsharan
R/o 358, ESIC Colony
Sector – 56, Noida (UP). Petitioners.

(By Advocate: Shri Ranbir Yadav)

VERSUS

1. Shri Anil Kumar Aggarwal
Director General ESI Corporation
ESI Head Quarter
Panchdeep Bhawan
CIG Road, New Delhi – 110 002.
2. Smt. Guri Kumar
Secretary
Ministry of Labour & Employment
Govt. of India
Sharam Shakti Bhawan
New Delhi – 110 001.
3. Shri G.S.Giri
Joint Director, Requirement
ESI Head Quarter
Panchdeep Bhawan
CIG Road
New Delhi – 110 002.Contemnors/Respondents.

(By Advocate:Dr. Ch.Shamsuddin Khan and
Ms. Ishita Baruah for Shri Gaurang Kanth)

ORDER (ORAL)

By Hon'ble Mr.V. Ajay Kumar,

Heard, learned counsel for the petitioners and learned counsel for the respondents.

2. It is submitted that the Hon'ble High Court of Delhi in WP (C) 2853/2015 filed against the orders of this Tribunal has been granted the stay, which is not disputed by the learned counsel for the applicants.

3. In the circumstances, the Contempt Petition is closed and notices issued to the respondents are discharged. However, the applicant is at liberty to avail his remedies, in accordance with law, after the Writ Petition is finally decided. No costs.

(SHEKHAR AGARWAL)
Member (A)

(V. AJAY KUMAR)
Member (J)

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